

NOTIFICATION UNDER ANDHRA PRADESH  
MUNICIPALITIES ACT 1965.

13.34 hrs.

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL  
EDUCATION

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy of Notification No. G.O.Ms. 632 published in Andhra Pradesh Gazette dated the 8th September, 1972 making certain amendments to the Andhra Pradesh Municipal Councils (Conduct of Election) Rules, 1965, under sub-section (2) of section 327 of the Andhra Pradesh Municipalities Act, 1965, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh, together with an explanatory memorandum. [Placed in Library. See No. LT-5230/73.]

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to move.

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III. dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 13th July, 1973, making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5231/73.]

13.33 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 24th July, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

श्री मधु लिमये (बाका) : अध्यक्ष महोदय, मद्रास में रेल कर्मचारियों पर लाठी चली, शनिवार और इतवार को बाडिया बन्द हो गई। जालारबेट से मुझे पैदल आने की नौबत आ गई। बड़ी मुश्किल से मैं आया। तो यह केन्द्र का मामला है या राज्य का? रेल कर्मचारियों का मामला किसका मामला है? (अवधान) . . . . .

अध्यक्ष महोदय : मैं खड़ा हूँ और आप लोग आपस में झगड़ रहे हैं। यह बड़ी मुश्किल हो जाती है। इतने डिस्ट्रेंशन में दिमाग को सही रखना बड़ा मुश्किल हो जाता है।

MR. SPEAKER: The question is:

"That in pursuance of clause i(h) of Paragraph 3 of the Ministry of Edu-

[Mr. Speaker]  
 vation Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

*The motion was adopted.*

SHRI S. M. BANERJEE (Kanpur): I want to raise....

MR. SPEAKER: After my observations, I do not think that it is necessary....

SHRI S. M. BANERJEE: I want to raise the whole thing. Kindly permit me to raise it.

MR. SPEAKER: This motion was received from Shri Banerjee and then Shri Chavda and then Prof Madhu Dandavate and Shri Jyotirmoy Bosu. I allowed the first one ..

SHRI S. M. BANERJEE: Kindly permit me to raise it, because many facts have not been brought to light ...

MR. SPEAKER: This had already been raised. The notice under rule 377 was included in that. After the statement comes, we shall take it up later on.

SHRI S. M. BANERJEE: The only thing is this. When Shri Vajpayee and others raised it, something was heard and something was not heard, and something was written and something was not written. I do not know what has been written. The other day also, when Shri Jyotirmoy Bosu had raised it, you said that he was entitled, but everything did not come and only your answer came on the record. This is what is actually happening.

So, may I raise this matter in just two minutes? Nothing is going to be lost by it. Since you have permitted me, and my name has come on the Order Paper, how can I be expunged? I am shown under item 7A.

MR. SPEAKER: It may be there on the Order Paper, but only what I had allowed came earlier on the record....

SHRI S. M. BANERJEE: But when you allowed it, it did not come on the record....

MR. SPEAKER: The hon. Member has got to wait for some time. I shall be sending it to the Home Minister.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, हम लोगों ने कामरोको प्रस्ताव के बारे में जो कहा है क्या वह लिखा नहीं गया है ?

MR. SPEAKER: Part of it has been written

SHRI S. M. BANERJEE: Kindly allow me to raise this ..

श्री अटल बिहारी वाजपेयी नहीं, अध्यक्ष महोदय, उत्तर में से कौन सा ऐसा हिस्सा था जो जनपार्लियामेन्ट्री था और लिखा नहीं गया ? यह गर्भार मामला है ...

MR. SPEAKER: When he raised this question, I said that I would be sending it to the Home Minister.

श्री स्वामिनंदन मिश्र (बेगूसराय) प्रायः ने यह भी कहा था कि जो कुछ प्रायः लोगो ने कहा है वह भी उन को भेज दिया जायगा ।

[श्री अटल बिहारी वाजपेयी : नहीं, अध्यक्ष महोदय, यह तो एक नई मसौदा पद्धति है कि सदन में जो कुछ बोला जायगा वह लिखा नहीं जायगा

MR. SPEAKER: This will be taken from the taperecorder.

SHRI PLOO MODY (Godhra): If I may make a suggestion, nothing should ever be left out from the records.